



2026:AHC:37812

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 957 of 2026

Ramawadh Yadav

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sudarshan Singh
Counsel for Opposite Party(s)	:	G.A., Kuldeep Tripathi

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. Heard learned counsel for the applicant, Sri Ram Awadh Yadav, the learned A.G.A. for the State, Sri Kuldeep Tripathi learned counsel for the informant, and perused the entire material available on record.
2. The applicant-**Ramawadh Yadav** has filed the instant bail application with a prayer to enlarge him on bail in Crime No.136 of 2025, under Section 65(1) of B.N.S., and Section 3/4(2) of POCSO Act, Police Station Ali Nagar, District Chandauli during the pendency of the trial.
3. The prosecution story in brief is that on 30.04.2025 there was a marriage in the family of one Daya Krishna. The informant's daughter was going to attend the same on the way, the applicant had enticed her away and had taken her towards the pond, where he committed wrong with her. On alarm, one Sudhanshu Mishra and Subash had caught the applicant while committing wrong with the victim.
4. Learned counsel for the applicant submits that the incident is alleged to occurred at about 22:30 hours of 30.04.2025, whereas the F.I.R. has been lodged on 01.05.2025 at about 18:57 hours without there being any plausible explanation of such an inordinate delay. Learned counsel for the applicant has

contended that the applicant is aged about 62 years and that the complicity of applicant in commission of alleged offence is not made out. He further submits that there is concrete evidence against the applicant to establish the offence against the applicant. It is thus contended that the applicant has been falsely implicated in the present case due to ulterior motive. Several other submissions in order to demonstrate the falsity of the allegations made against the applicant have also been placed before the Court. The circumstances which, according to the counsel, led to the false implication of the accused have also been mentioned. It has also been assured on behalf of the applicant that he is ready to cooperate with the process of law and shall faithfully make himself available before the court whenever required and is also ready to accept all the conditions which the Court may deem fit to impose upon him. He next submits that applicant is languishing in jail since 03.05.2025. It is thus contended that the applicant is entitled for bail.

5. On the other hand, learned A.G.A. for the State has contended that there is specific allegation against the applicant and that the innocence of the applicant cannot be adjudged at pre trial stage, therefore, he does not deserve any indulgence.

6. Learned counsel for the informant has contended that the prosecution version has been supported by the informant, victim and the witnesses in their statements recorded under Section 180 of B.N.S. He has also drawn attention of this Court to the CD No.15 dated 01.05.2015, wherein the Investigating Officer has perused two video and has reduced in writing that the accused have committed the offence.

7. Perusal of the record shows that the applicant has been assigned specific role has been assigned to the applicant, which has also been supported by the victim as well as witnesses in their statements recorded under Section 180 of B.N.S.S. Apart from the same, there is a video CD which has been reduced in

writing in CD-15. which also demonstrate that offence has been committed.

8. Keeping in view submissions of learned counsel for the parties, gravity of offence, nature of allegations and all the attending facts and circumstances of the case, without expressing any opinion on the merits of the case, I do not find any good reason to exercise my discretion in favour of the accused-applicant.

9. Accordingly, the bail application stands rejected.

(Dr. Gautam Chowdhary,J.)

February 17, 2026

S.Ali